

ITEM NO.805

COURT NO.1

SECTION XII-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).7015/2022

(Arising out of impugned final judgment and order dated 21-09-2021 in IA No.5/2020 passed by the High Court For The State Of Telangana At Hyderabad)

MY PALACE MUTUALLY AIDED CO OPERATIVE SOCIETY  
VERSUS

Petitioner(s)

B. MAHESH &amp; ORS.

Respondent(s)

(IA No.57216/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 05-05-2022 This petition was mentioned today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE KRISHNA MURARI  
HON'BLE MS. JUSTICE HIMA KOHLIFor Petitioner(s) Mr. Dushyant Dave, Sr.Adv.(Mentioned by)  
Mr. Kumar Shashank, Adv.  
Mr. Nivesh Kumar, Adv.  
Mr. Vishal Prasad, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Upon being mentioned by Mr. Dushyant Dave, learned Senior counsel for the petitioner, we direct that the order dated 19.04.2022 be read as under:

1. Heard learned Senior counsel appearing on behalf of the petitioner.
2. The names of respondent Nos.9 to 80 be deleted from the array of parties at the risk and cost of the petitioner.
3. Issue notice to the respondent Nos.1 to 8 only.
4. Dasti, in addition, is permitted.

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5. Mr. Purvish Jitendra Malkan, learned counsel accepts notice on behalf of the respondent No.1.

6. List the matter after service of notice is complete on the respondents.

7. In the meantime, operation of the impugned order passed by the High Court shall remain stayed."

(SATISH KUMAR YADAV)  
DEPUTY REGISTRAR

(ANJU KAPOOR)  
COURT MASTER (NSH)